

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

21. C.P. (IB)/899(MB)2020

CORAM:

SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: Vikas Ecotech Limited
 V/s
 Kisan Mouldings Limited

Section: 9 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Adv. Mohit Nandwani appeared for the Operational Creditor. Adv. J. M. Bhalgat a/w Adv. Ayusman Ganguli appeared for Corporate Debtor. Counsel appearing for the Operational Creditor states across the bar that matter has been settled with Corporate Debtor as per the settlement agreement and entire amount has been received as per terms of the settlement.

In view of the settlement between the parties C.P.(IB)/899(MB)2020 does not survive further and **disposed of** having been **compromised**. All the pending IA's/MA's in the Company Petition become infructuous, hence shall stand dismissed.

File be closed and consigned to record.

Sd/-

ANURADHA BHATIA
Member (Technical)

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)